

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 154
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd. Petitioners/Applicant
v.
Victory Infratech Pvt. Ltd. Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 14.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant


ORDER

CA-174(PB)/2020

This is an application filed under Section 19(2) of the Insolvency & Bankruptcy Code against Promoter/Directors of the Company on the ground that the respondent failed to co-operate with the RP in getting information with respect to corporate debtor company. The RP counsel further stated that one of the Suspended Directors Mr. Pramod Goyal has remained in Rohini Jail. Therefore, the counsel is of the view, in case RP is permitted to meet Mr. Pramod Goyal he may get some information with regard to this Company in view of the same, the respective jail authorities may provide permission to this applicant to meet Mr. Pramod Goyal to ascertain information that is required for discharging the functions of RP. Accordingly, this application is hereby disposed of.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)